## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1061/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE PARTIES:

Union Bank of India

V/s.

Guruashish Construction Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION SIGNATURE

ORDER

## CP No.1061/I&BP/NCLT/MB/MAH/2017

On the stay application filed by the Corporate Debtor Counsel, stating that order copy has not been served upon them despite order has been passed on 24.7.2017, the Petitioner Counsel has stated that already public announcement has been given in this matter, and this information of admission of this case has already been intimated to BSE.

Apart from all these, since this Bench in principle has not been passing stay orders in any of the cases except in one case that is in CP No.69/2017, Urban Infrastructure Trustee Ltd Vs. Neelkanth Township & Construction Pvt. Ltd., this Bench cannot deviate from the practice that is being consistently followed in not passing any stay order in any of the Insolvency and Bankruptcy petitions, in view of the same, this Petition not being separate from other petitions, we don't find any merit in this plea, this application for stay has been rejected.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)